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UILS STUDENT LAW REVIEW

(Peer Reviewed and Referred)

Invites Papers for

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Student-Run Journal of

University Institute of Legal Studies
Panjab University, Chandigarh
(NAAC accredited with A++ Grade)

ABOUT
UNIVERSITY INSITUTE OF LEGAL STUDIES

Established in 2004–05 as a constituent department of Panjab University, the University Institute of Legal Studies (UILS) has steadily evolved into a centre of excellence in legal education, combining academic rigour with a forward-looking, research-oriented approach. Located in Chandigarh, the institute provides a dynamic intellectual space that encourages critical inquiry into contemporary legal and interdisciplinary issues.

In line with the spirit of the UILS Student Law Review (USLR), the institute actively promotes a culture of scholarly engagement and legal research. It encourages students to move beyond conventional classroom learning and contribute meaningfully to academic discourse on evolving legal challenges. The emphasis on research writing, analysis of emerging jurisprudence, and exploration of socio-legal themes reflects the core objective of USLR-to create a platform for thoughtful, innovative, and impactful legal scholarship.

UILS fosters this research-driven environment through interactive pedagogy, seminars, conferences, and publication opportunities. Students are trained to approach the law not merely as a set of rules, but as a living instrument shaped by social, economic, and technological transformations. This approach aligns closely with the broader vision of USLR, which seeks to engage with contemporary themes such as constitutional developments, access to justice, human rights, and the intersection of law with society.

Through its commitment to experiential learning-particularly through structured academic writing, research projects, and publication initiatives-UILS ensures that students develop both analytical precision and a strong research foundation. This emphasis on scholarly expression equips students to engage critically with legal issues and contribute effectively to platforms like USLR, where ideas are debated, refined, and disseminated.

Rooted in the rich academic legacy of Panjab University, UILS continues to cultivate a generation of legal thinkers and practitioners who are not only professionally competent but also intellectually curious and socially conscious—qualities that lie at the heart of the USLR theme of advancing meaningful legal research and discourse.

ABOUT
UILS STUDENT LAW REVIEW (USLR)

The UILS Student Law Review (USLR) is a student-run academic journal of the University Institute of Legal Studies, Panjab University, Chandigarh. It is published bi-annually and serves as a peer-reviewed and referred platform fostering meaningful engagement with contemporary legal issues. It seeks to encourage critical engagement with evolving legal issues while promoting high standards of academic writing and research.

USLR welcomes submissions from students and scholars across institutions. The journal adopts an inclusive approach towards legal scholarship and does not confine itself to any branch of law. By providing space for diverse perspectives, USLR aims to facilitate meaningful discourse on legal, social, and policy-oriented questions. We publish a wide range of contributions, including scholarly articles, case analyses, legislative commentaries, and book reviews.

A defining hallmark of USLR is its student-driven editorial process. The student Editorial Board actively manages various stages of publication, including manuscript review, editing, and organizational management. This hands-on involvement not only upholds the journal's strict academic standards but also nurtures a culture of research and
intellectual inquiry within the institution.

The journal's continued development and success are made possible only through the guidance and encouragement of the university's leadership and faculty. The editorial team expresses its sincere appreciation to our Patron, Prof. (Dr.) Meenakshi Goyal, Hon'ble Vice-Chancellor, Panjab University (Chandigarh), our Editor-In-Chief, Prof. (Dr.) Shruti Bedi, Director, University Institute of Legal Studies and our Editor, Prof. (Dr.) Bharat.

At the helm of the Editorial team is Suhani Salwan (5th Year) as Editor, supported by Co-Editors Jasmine Dhakarwal (4th Year) and Prasha Bhatia (4th Year). The team is further strengthened by its members, including Taranjot Kaur (5th Year), Aryaman Setia (4th Year), Prini Datta (4th Year), Vanya Monga (4th Year), Harkirat Singh (3rd Year), Mehak Marodia (3rd Year).

SUBMISSION GUIDELINES FOR AUTHORS

1) **Eligibility:** Students enrolled in 5-year integrated law courses, 3-year law courses, as well as LL.M. students and Research Scholars from recognised law schools across the globe are eligible to submit their papers. Working professionals are not eligible to submit entries, either as primary authors or co-authors.

2)The UILS Student Law Review accepts submissions on any contemporary legal issue in the following categories:

(a) **Articles**: An article must be descriptive in nature, providing a comprehensive analysis of the issue. It should be between **3,000 to 5,000 words.**
(b) **Case Comments:** A case comment must contain a succinct analysis of a recent judicial pronouncement or a landmark case. It should be between **1,500 to 3,000 words.**
(c) **Legislative Comments:** A legislative comment must seek to undertake a detailed scrutiny of a proposed Bill, an Act or legislation. It should be between **1,500 to 3,000 words.**
(d) **Book Reviews:** A book review may be given on any book related to law. The word limit for the same is within **1,500 to 3,000 words.**

3) The aforementioned word limits are exclusive of footnotes. The word limit can be relaxed depending upon the quality of the submission. The Editorial Board has the sole discretion in this matter and its decision shall be final.

4) Every submission must contain an abstract of not more than 250 words encapsulating the central idea of the paper which should be in 'italics'. Manuscripts not containing an abstract shall be summarily rejected. The manuscript must also contain 5 keywords.

5) Co-authorship of not more than two authors is permitted.

6) The USLR follows a one-author, one-submission policy. The latest submission made by the author(s) shall be considered for publication while previous submissions shall not be considered, subject to any indication to the contrary expressed by the author(s).

7) All submissions made to the Review should be original. Submissions exceeding 15% plagiarism limit shall be summarily rejected.

8) The manuscript must not contain any information relating to the identity of the author(s).

9) Although articles shall be subject to a rigorous review process, the accuracy of quotations, titles, names, dates, charts, tables, footnotes, conclusion and recommendations etc. is solely the responsibility of the author(s).

10) All submissions shall be accepted strictly through this Google Form. Submissions sent via email or through any other mode shall not be entertained.

FORMATTING & CITATION GUIDELINES

I. The USLR follows **'The Indian Law Institute (ILI)'** citation system. The use of speaking footnotes and endnotes is highly discouraged.

II. The text should be **justified.**

III. The body of the manuscript must be in Font: Times New Roman, Size: 12 and Spacing: 1.5 spacing.

IV. The footnotes must be in Font: Times New Roman, Size: 10 and Spacing: single spacing.

V. Authors before submitting their manuscript must ensure that they follow according to the link provided by the USLR: https://ili.ac.in/cstyle.pdf.

VI. **The Authors are refrained from dividing their research paper into chapters and instead write them as separate parts dividing it into separate headings or by using headings and sub-headings. Failure to adhere to these guidelines, the USLR Editorial Board reserves the right to reject your Research Paper.**

STYLE GUIDELINES

1. **Title** - Times New Roman, 14 points, 1.5 line spacing, Bold, All Caps, Centre Aligned.

2. **Abstract** -Times New Roman, 12 points, 1.15 line spacing, Italics, Justified, 1cm indent on both sides.

3. **Heading Level 1** -Times New Roman, 14 points, 1.5 line spacing, Bold, Capitalize each word and Small Caps, Centre Aligned, Numbering should be: I, II, III, …

4. **Heading Level 2** -Times New Roman, 12 points, 1.5 line spacing, Italics, Sentence case, Centre Aligned, Numbering should be: A, B, C, …

5. **Heading Level 3** -Times New Roman, 12 points, 1.5 line spacing, Italics and Underlined, Sentence case, Left Aligned, Numbering should be: a), b), c), …

6. **Heading Level 4** -Times New Roman, 12 points, 1.5 line spacing, Italics, Sentence case, Left Aligned, Numbering should be: i., ii, iii, …

7. **Footnotes** -Times New Roman, 10 points, 1.0 line spacing, Justified.

8. **Acronyms and short forms** on first instance should be spelled out in parentheses. These acronyms or short forms should be followed at all further instances in the manuscript.

9. Names of **cases, publications, books, emphasised words,** and **uncommon foreign words** should be **italicised.**

10. **Numbers** should be written in words, and **percentage** should be denoted by '%' symbol.

11. ILI citation style to be followed (see point V of Formatting and Citation Guidelines).

✦**SUBMISSION LINK:**
https://forms.gle/vs8P7RGDz2ESrufJ9

✦The format of the Bonafide Certificate is provided in Annexure A.

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ANNEXURE - A

Bona-fide Certificate/Copyright Form

I, Mr./Ms./Prof. _____ with designation ; Mr./Ms./Prof. (in case of co-authorship) _____ with designation _____, hereby submit the manuscript titled "_____" to be considered for publication in Vol. ___, Issue ___ under the category of article/case comment/legislative comment/book review of the UILS Student Law Review (USLR). I/we certify that my/our manuscript is an original piece of work and is free from copyright violation of any kind. I/we also certify that if selected for publication, all rights with respect to the manuscript shall be vested in the Editorial Board of the USLR. I/we declare that the manuscript so submitted is not pending review with any other journal/blog/forum. I/we also declare that in case of any non-compliance with the submission guidelines of the USLR or indulgence in unwanted practices (such as plagiarized content), I/we shall bear the sole responsibility and the Editorial Board shall not be liable.

…… Place:

Author's Signature Date:

……..

Co-Author's Signature